

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH; NEW DELHI

OA No. 1535/92 .. Date of decision: 27.07.93

Sh. Zile Singh .. Applicant

Versus

Union of India .. Respondents

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Hon`ble Sh. J.P. Sharma, Member (J)

Hon`ble Sh. N.K. Verma, Member (A)

For the applicant .. Sh. Ashish Kalia, Counsel

For the respondents .. Mrs. Meera Chibber, Counsel.

J U D G E M E N T (Oral)

(Delivered by Hon`ble Sh. J.P. Sharma, Member (J))

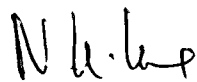
The applicant, Sh. Zile Singh is a Staff Car Driver engaged in the Central Jail, Tihar. He filed this application assailing the order dated 08.11.91 and 07.05.91 and claimed the relief that the respondents be directed to allow the applicant to perform his official duties attached with the post and to supply official uniform to the applicant. A further request was made for the award of overtime allowance admissible under the extant rules. The respondents contested this application and filed a reply. The applicant has also filed rejoinder to the same.


We have heard the learned counsel for the applicant. Sh. Ashish Kalia, learned counsel for the applicant stated that the relief claimed by the applicant regarding the

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assignment of official duties and the grant of O.T.A. have since been granted by the respondents and he has no grievance in that respect. He has further stated that regarding supply of uniform, the respondents have agreed to get the uniform stitched of the applicant and the applicant has been asked to give his measurement so that the uniform is got prepared at the instance of the administration. The learned counsel for the applicant, however, argued that since there is no permanent tailoring arrangement with the respondents, the applicant preferred to accept the cloth of the uniform to get it stitched. He has also referred to certain administrative order of Delhi Administration (Annexure A-9). We have given a careful consideration to this aspect. In fact, the relief claimed in this application is to supply uniform to the applicant ^{not to} get it stitched, ~~and not cloth~~. In view of the fact, this relief is also stands granted to the applicant. The application is, therefore, become infructuous and is dismissed.


(N.K. Verma)
Member (A)


(J.P. Sharma)
Member (J)